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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A.NO.1344/96

Between:

Date of Order: 27.11.96

Md.Muneeruddin

...Applicant.

And

1. Senior Superintendent of Posts,
Hyderabad South East Division,
Hyderabad - 27.

2. A.Kalyanraj Goud

...Respondents.

Counsel for the Applicant : Mr.Prabhakar Sripada

Counsel For the Respondents : Mr.N.M.Raghava Reddy

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

contd...



JUDGEMENT

X Oral order as per Hon'ble Shri B.S. Jai Parameshwar M(J) X

Heard Mr. Prabhakar Sripada, learned counsel for the applicant and Mr. N.V. Raghava Reddy, learned standing counsel for the respondents.

2. The applicant was working as EDBPM Mallapur Post Office, I.E. Nacharam on provisional basis on the retirement of his father Md. Karumuddin effective from 1.7.95. In the meanwhile the first respondent invited applications for filling up the said post through his Memo No. B III/EDBPM/Mallapur dt. 17.7.95. The applicant as well as the Respondent No. 2 offered their candidature. After verification of the applications received in response to the said memo the Respondent No. 1 appointed R-2 as EDBPM. Accordingly the applicant handedover the charge of EDBPM to R-2.

3. The applicant has filed this OA challenging the appointment of R-2 and for a direction to the Respondent No. 1 to appoint him as regular EDBPM.

4. The learned counsel for the respondents furnished before us the file relating to the selection of EDBPM for Mallapur post office. On going through the records it is disclosed that the applicant had secured only 203-~~50~~ marks in S.S.C. examination and had not furnished along with his application the resident certificate and income certificate. He had produced a notaried gift deed. Where as R-2 had secured 261 marks in S.S.C. and had produced the certificate regarding resident, income and property. On going through the records we find that R-1 has not committed any illegality in selecting the R-2 as EDBPM. Further, the applicant had not furnished

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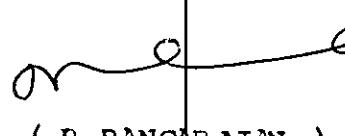
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the relevant certificates along with his applications and had secured marks in SSC less than R-2. Hence we find no reasons to interfere with the selection of R-2.

5. In view of the above, there are no merits in this OA and the same is dismissed at the admission stage itself.

No costs.


(B.S. JAI PARAMESHWAR)
27.11.96 Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated : 27th November, 1996

(Dictated in Open Court)

*Amber 3-12-96
Dy Reg. No. 13*

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Copy to:-

1. The Senior Superintendent of Pests, Hyderabad South East Division, Hyderabad.
2. One copy to Sri. Prabhakar Sripada, advocate, CAT, Hyd.
3. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
4. One copy to Library, CAT, Hyd.
5. One spare copy.

Rsm/-

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9/11/1996

D.A. 1344/96

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Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)
Hm Mr. B.S. Deo, M.A. No. 1344/96

DATED: 27/11/96

ORDER/JUDGEMENT
R.A./C.P./M.A.NO.

D.A. NO. 1344/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

